

[*Translation*]

**Effect of Pepsi Project on Land Area for
Agricultural Production of Common
Use**

7229. SHRI RAMESHWAR PRASAD:
Will the Minister of AGRICULTURE be
pleased to state:

(a) whether setting up of companies like
Pepsi Cola is likely to result in utilization of
more area for production of items of high
commercial value and less area of land for
growing crops of common use; and

(b) if so, the steps taken by Government
to avoid such a situation?

THE MINISTER OF STATE IN THE
DEPARTMENT OF AGRICULTURE AND
COOPERATION IN THE MINISTRY OF
AGRICULTURE (SHRI NITISH KUMAR):
(a) and (b). Farmers' choice of crops to be
cultivated on available lands is determined
by land and other resource endowment and
economic conditions. Government encour-
ages the establishment of food processing
industries to ensure better returns to farmers
and proper utilisation of agricultural pro-
duce, leading to optimum utilisation of land
and other resources.

**Corruption in Exchanges of Calcutta
Telephones**

7230. SHRI M.V. CHANDRASHEKARA
MURTHY: Will the Minister of
COMMUNICATIONS be pleased to state:

(a) whether a large number of subscrib-
ers, telephones in Calcutta are being tam-
pered with by some vested group of employ-
ees in Calcutta Telephones;

(b) whether large number of telephone
accessories and cables have been missing
from the stores and records;

(c) if so, the details thereof and the
reasons therefor;

(d) the number of cases processed and
completed during the last two years; and

(e) the action proposed to be taken in
this regard?

THE MINISTER OF STATE OF THE
MINISTRY OF COMMUNICATIONS (SHRI
JANESHWARMISHRA): (a) There are some
complaints about tampering of subscribers'
telephones in Calcutta Telephones. How-
ever, these have been found to be vague
and could not be substantiated.

(b) Some cases of loss of telephones
accessories and cables have come to no-
tice.

(c)	<i>Value</i>
(i) Telephone instruments— 314 Nos. and other accessories	Rs. 15,79,265/-
(ii) Sw. Bd Cable and Power cables (59 drums)	Rs. 8,85,000/-
(iii) Lead sleeves—186 Nos.	Rs. 35,890/-

Investigations are in progress. Reasons will be known after investigations.

(d) Five.

(e) Special efforts are being made to identify the officials responsible for irregularities. Help from Police and CBI is being taken.

Socio Economic Development of Fishermen in Orissa

7231. SHRI NAGARAJ MALLIK: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the programme for socio-economic development of fishermen community in Kasafal area of Balasore district of Orissa, being implemented with assistance from Norway, has been discontinued since 31 March, 1990;

(b) the achievements made under the project;

(c) the action taken/proposed to be taken to continue the scheme;

(d) the number of workers retrenched/proposed to be retrenched as a result of discontinuance of the scheme; and

(e) the steps taken for their rehabilitation?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): (a) to (c). As per the agreement signed between the Governments of India and Norway, the duration of the Orissa Fisheries District Development Programme, undertaken with Norwegian assistance stands terminated on 31.3.90. However, the activities envisaged under the agreement will be completed by the State Government. The achievements of the Project include provision of approach-roads in the project area,

construction of primary schools, health centres, erection of beacon light at fish-landing sites, facility for supply of drinking water, improvement of economic conditions of women in poor house-holds, improvement of ferry-services and training of fisher-folk in fish-handling etc.

(d) and (e). Information is being collected and shall be placed on the Table of the Sabha.

Financial Mis-Management by NDDB

7232. SHRIMATI SUBHASHINI ALI: SHRI K. MANVENDRA SINGH:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether profits earned by NDDB are subject to tax;

(b) whether the funds of the National Dairy Development Board are subjected to the audit or scrutiny by the Comptroller and Auditor General of India;

(c) if not, the reasons therefor;

(d) whether NDDB handles business worth several thousands crores of rupees, if so, whether Government propose to make NDDB's accounts auditable by CAG; and

(e) if so, the steps taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): (a) Section 44 of the National Dairy Development Board (NDDB) Act, 1987 provides that notwithstanding anything contained in the Income-tax Act, 1961 or any other enactment for the time being in force relating to tax on income, profits or gains, the NDDB shall not be liable to pay income-tax or any other